ADDRESS BY HON'BLE MR. JUSTICE GOVIND MATHUR ON THE EVE OF TRANSFER OF HON'BLE JUSTICE SHRI AJIT SINGH, ACTING CHIEF JUSTICE, RAJASTHAN HIGH COURT, AND ALSO APPOINTMENT AS CHIEF JUSTICE, GAUHATI HIGH COURT.

DATE :: 2nd MARCH, 2016

My Lord Hon'ble Justice Shri Ajit Singh,

His Lordship's better half Smt. Neerja Singh,

My esteemed colleagues,

Shri Narpat Mal Lodha, Advocate General and the Chairman, Bar Council of Rajasthan,

Shri Ranjeet Joshi, President, Rajasthan High Court Advocates' Association,

Shri Kuldeep Mathur, President, Rajasthan High Court Lawyers' Association,

Senior Advocates,

Other Members of the Bar,

Learned Judicial Officers,

Officers of the Registry,

Gracious Ladies and Gentlemen.

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This afternoon we are here to bid affectionate farewell to Hon'ble Justice Ajit Singh, Acting Chief Justice, Rajasthan High Court.

I consider it a great privilege to be entrusted with daunting task to refer immense contribution made by Justice Ajit Singh during his small tenure as Judge and Acting Chief Justice of the Rajasthan High Court. This Court witnessed a most eventful one year under his inspiring leadership. He set an example as a Captain, which he displayed in guiding this Court. He inculcated the sense of commitment to work and discipline among his colleagues, judicial officers and other staff members by setting example by himself.

Though a man of full ideas with a vast experience, he did not change or overturned decisions or policies which are wholesome and in public weal.

Justice Ajit Singh, an even tampered man – a real justice – absolutely just with temperament as cool as ice.

Justice Ajit Singh is the second son of Late Justice Shri G.P.Singh, one of the most acclaimed legal luminary in country. Late Justice Shri G.P.Singh Saheb is a name known to each and every person, even remotely connected with law. As a matter of fact Justice Shri G.P.Singh Saheb is the most esteemed and prestigious author of law literature in entire legal world.

Born on 6th September, 1956, Justice Ajit Singh after completing his Bachelors Degree in Science and Bachelors Degree in Law joined legal profession in the month of October, 1979. He practiced at District Courts, Jabalpur and also before Hon'ble Madhya Pradesh High Court, one among the most prestigious High Courts in the country.

Shri Ajit Singh Saheb, as an Advocate, served law in different specialities like Civil, Criminal and Constitution with a

flavour of expertise in service matters and Election Laws. He also remained standing counsel for Raipur Municipal Corporation, Nagar Panchayat, Chitrakoot and Babai.

With the blessings of worthy father, Justice Ajit Singh Saheb was elevated as a Judge, Madhya Pradesh High Court on 1st April, 2002. As a Judge of Madhya Pradesh High Court Justice Singh delivered numerous judgments of great precedent value. His Lordship also remained member of several administrative committees - recommendations of which strengthened entire judicial system in the State of Madhya Pradesh.

Justice Ajit Singh inherited flavour of intellect from his great father. He is having a deep insight to notice minute problems of law that demand discussions in academic arena too. The National Law University, Bhopal with the inspiration of Justice Ajit Singh materlised this flavour by organising Justice G.P.Singh memorial annual lecture. The first lecture was delivered by Justice Raveendran, a Former Judge of Supreme Court and also a Former Chief Justice of Madhya Pradesh High Court.

I would like to mention that His Lordship is always a man with precious and useful words of advise. His this quality kept him dear to every person in action. The great judges like Justice Raveendran, Justice A.K.Patnaik, Justice S.A.Bobde recognised his Lordship's this quality and commitment with institution, thus, showered their blessings in-tons. It was our good fortune that Justice Ajit Singh came to Rajasthan as Judge of this Court on 19th March, 2015. On the day first we noticed an admirable personality, a person with full of affection, friendliness and inspirations, a person with deep commitment for flourishing and strengthening justice delivery system. Whenever I met him, he advised to initiate every process needed to have a strong judicial system.

In last few months, under his able leadership the Rajasthan High Court recruited a big number of judges for subordinate courts, promoted a big number of judicial officers to higher posts and also provided all necessary facilities to other members of the staff.

Justice Ajit Singh also maintained great relations with Bar. He is of firm view that the Bar is an integral part of our judicial system and that deserves an absolute protection. On several occasions he disclosed his zeal to uplift standards of legal profession.

Justice Ajit Singh won the hearts of the persons not only connected with judicial system in the State but also the executives. While maintaining absolute independence of the judiciary, he successfully conveyed that the judiciary is not an adversary to executive, but an equal partner for governance to ensure the Rule of Law.

As a Judge, Justice Singh delivered several important judgments including the judgment in the case of Preeti Singh v.

State of Rajasthan, wherein challenge was given to a decision taken by the High Court for rounding of marks while recruiting members to the Rajasthan Judicial Service. Justice Singh had no hesitation in arriving at a just conclusion irrespective of its other consequences.

He represents best in our judiciary and best is nothing but admirable. He commands affection of the Bar, the respect of the litigant and the cooperation of his colleagues, he is firm without being harsh, he is quick of grasp without being impatient, he is gentleman without being weak, he is unbending against arbitrariness and injustice, but never shunned the great quality of mercy, which is must for true justice.

I count Justice Ajit Singh a great man who inhabited a higher sphere of thought. The hallmarks of a good Judge are courage, independence, impartiality and integrity. His Lordship possess all these qualities.

He is true to what "Ovid" said "Justice shines by its own law"!

Justice Ajit Singh is a beautiful combination of intelligence, experience and compassion with a rare ability to communicate his wisdom in a way people understand.

On a personal note, I have had the benefit of learning under his guidance. I, as well as other colleagues of mine, will sorely miss his presence. Our joy is that he climbs another ladder to render guidance and leadership to the High Court of Gauhati.

That court's gain is our loss!

We wish his rise to higher echelon of success and hope that he will continue to bestow his love, affection and guidance to us.

On this special day, I would like to congratulate Mrs. Neerja Singh, the kind lady behind the successful man, Shri Jagat Singh son of Justice Ajit Singh, who is also a student of law and Kumari Vaishnavi, his Lordship's daughter.

I am sure, that the parents of Justice Ajit Singh must be very happy and would shower their blessings on him from heavens.

In his new endeavour, I, on behalf of all the Judges of Rajasthan High Court and on behalf of each and every member of Rajasthan judiciary, wish him a very eventful life ahead.

May God grant him a very happy and successful life.

Thank you sir for being with us.

JAI HIND.

(GOVIND MATHUR)